



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. 3473

through e-mail

Dated 24/09/24

To

The Registrar General  
National Green Tribunal,  
New Delhi

**Subject: - Submission of Joint Committee report in Original Application No. 394 of 2024 titled as Er. Shivcharanjit Singh Vs State of Punjab vide order dated 2.7.2024 in Hon'ble National Green Tribunal.**

Find enclosed herewith the report of Joint Committee in compliance to order dated 02.07.2024 passed by Hon'ble National Green Tribunal in Original Application No. 394 of 2024 titled as Er. Shivcharanjit Singh Vs State of Punjab for kind consideration, please.

*[Handwritten Signature]*  
24/9/24

**Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda**

*[Handwritten Initials]*

ਖੇਤਰੀ ਦਫ਼ਤਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਜਿੱਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਬਠਿੰਡਾ

Regional Office, Punjab Pollution Control Board,  
District Administrative Complex, Bathinda  
Email: [eerobti@yahoo.in](mailto:eerobti@yahoo.in)


**Report of Joint Committee**

(Constituted by Hon'ble NGT in O.A. No. 394 of 2024 in the matter of Er. Shivcharanjit Singh Vs. State of Punjab vide order dated 02.07.2024).

**Background of the case**

- 1) The complainant in a letter dated 29.09.2023 has stated that there is a residential Plot No.1 in Omaxe City, Bathinda. Across Plot No.1 and Plot No.22 i.e., in Park P-10, there is an area which is greenbelt, but recently, illegally, some trees have been cut and unauthorized construction has been started in the said greenbelt. It is further stated that complaint has been made to various authorities but no action has been taken.
- 2) The Hon'ble National Green Tribunal in exercise of suo moto powers has taken cognizance of a letter petition dated 29.09.2023 sent by Er. Shivcharanjit Singh resident of Type-6, Power Colony, GHTP, Lehra Mohabbat, District Bathinda and registered the case in Original Application No. 394 of 2024 titled as Er. Shivcharanjit Singh Vs. State of Punjab.

**Order 02.07.2024 passed by the Hon'ble National Green Tribunal**

- 3) After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 02.07.2024 thereby constituted a Joint Committee comprising of Deputy Commissioner, Bathinda; Divisional Forest Officer, Bathinda; State Pollution Control Board and representative of Bathinda Development Authority, Bathinda. The State Pollution Control Board was appointed Nodal Agency for coordination and compliance. 
- 4) The Joint Committee was directed to visit the site, collect relevant information from the site as also from relevant record which may be obtained from the builder/developer of area and local bodies who has been sanctioned the plan and if finds that any greenbelt is being damaged, take appropriate remedial, preventive and punitive action against violator(s) within two months and submit a Compliance Report to the Registrar General of the Tribunal.

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

  
Divisional Forest Officer  
Forest Division Bathinda  
Bathinda.



- 5) With the above directions, the Original Application no. 394 of 2024 was disposed of by the Hon'ble National Green Tribunal.

#### Compliance of order 02.07.2024

- 6) In compliance of order dated 02.07.2024, the Deputy Commissioner, Bathinda vide letter no. 2310-13 dated 11.07.2024 has constituted the committee comprising of Additional Deputy Commissioner (General), Bathinda (to act on behalf of Deputy Commissioner); Divisional Forest Officer, Bathinda; Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda and representative of Bathinda Development Authority, Bathinda. A copy of letter no. 2310-13 dated 11.07.2024 is placed at **Annexure- A**.

#### Meeting of the Joint Committee

- 7) The Additional Deputy Commissioner (General), Bathinda has convened a meeting of the members of the committee on 15.07.2024 by writing a letter no. 2316-18 dated 12.07.2024. A copy of letter dated 12.07.2024 is placed at **Annexure- B**.

On 15.07.2024, the matter was discussed by the Joint Committee and the site of complaint was visited on the same day on 15.07.2024 and it was observed by the members of the Joint Committee as under:

- a. The project is a residential colony and was in operation during visit.
  - b. The Complaint made to the Hon'ble Tribunal was due to the development of the Gurudwara Sahib in the park no. 10. The establishment i.e. Gurudwara Sahib was developed in the style of the makeshift arrangement which has been developed in the part of the green belt in park no. 10 which falls opposite to the house of the complainant.
  - c. The committee members were directed to submit the reports in the matter.
- 8) The member officer of the Punjab Pollution Control Board has stated that the Competent Authority of the Punjab Pollution Control Board has considered the

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

  
Divisional Forest Officer  
Forest Division Bathinda  
Bathinda.



matter and decided that the action related to illegal encroachment / construction in the residential colony is required to be taken by the District Town Planner and the Chief Administrator, Bathinda Development Authority, Bathinda. Hence, the Board has written letter no. 3888 dated 23.08.2024 to District Town Planner, Bathinda and letter no. 3890 dated 23.8.2024 to Chief Administrator, Bathinda Development Authority, Bathinda. The copies of the letters dated 23.08.2024 are placed at **Annexure-C**.

9) The Divisional Forest Officer, Bathinda has written a letter bearing no. 5257 dated 10.09.2024 to Deputy Commissioner, Bathinda on the subject matter of O.A No. 394 of 2024 informing therein that a Gurudawara Sahib has been constructed on the site of green belt shown in the site map. There are two trees and 8 plants standing on the site the details of which have been given in the letter dated 10.09.2024. A copy of letter no. 5257 dated 10.09.2024 of Divisional Forest Officer, Bathinda is placed at **Annexure-D**.

10) That it is relevant to mention in the report that Sh. Manvir Gupta and Sh. Shivcharanjit Singh have filed a Civil Suit for permanent injunction in the Civil Court at Bathinda against Omaxe Build Home Private Limited and Bathinda Development Authority. The Court of Sh. Sumit Garg, PCS, Civil Judge Junior Division, Bathinda by pass an order dated 16.09.2023 has granted injunction restraining the defendants from changing the nature of site of green belt of park no.10 as shown in green color in layout plan, as detailed in the head note of the plaint. The defendants were further restrained from raising any kind of construction in the said property of green belt, except in due course of law. A copy of order dated 16.09.2023 passed by Sh. Sumit Garg, PCS, Civil Judge, Junior Division, Bathinda in Civil Suit no. 1664 of 2023 is placed at **Annexure-E**. As per the orders of the Court of Civil Judge, Junior Division, Bathinda, the interim stay granted by the Court vide order dated 16.09.2023 is still continuing. The copies of the orders dated 02.07.2024 and 09.08.2024 are placed at **Annexure-F**.

11) It is pertinent to mention here that in pursuance of the orders dated 02.07.2024 of the Hon'ble National Green Tribunal and in reference to the constitution of Joint Committee, the Chief Administrator, Bathinda Development Authority, Bathinda has informed the office of Deputy Commissioner Bathinda vide letter

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

  
Divisional Forest Officer  
Forest Division Bathinda  
Bathinda.




no. BDA/Bathinda/2024/417-19 dated 18.7.2024 that, as per the report of Divisional Engineer, Horticulture, park no 10 of Omaxe city Bathinda comprises of 46637.34 sqft. area as per approved layout plan of Omaxe City Bathinda vide letter no. 3342 dated 29.9.2022. Out of the said total area of the green belt, un-authorized construction has been raised on 11310 sqft area. According to the spot inspection report of Junior Engineer, Licensing, a Gurudwara Sahib has been constructed which is not correct as per the layout plan. A copy of letter no. BDA/Bathinda/2024/417-19 dated 18.07.2024 is placed at **Annexure-G**.

- 12) It is further mentioned in the letter dated 18.7.2024 of Bathinda Development Authority that the project proponent has furnished some documents in the Court case before the Civil Judge, Junior Division, Bathinda, according to which some un-social elements have raised un-authorized construction over park no. 10.


The Chief Administrator, Bathinda Development Authority, Bathinda has further stated in the letter dated 18.07.2024 that in such cases of un-authorized construction action is to be taken in accordance with the provisions of Section 39 the Punjab Apartment and Property Regulation Act, 1995, which is reproduced below:

"39.(1) Without prejudice to the provisions of this Act, the competent authority may, by notice, call upon any person who has committed a breach of the provisions of section 20 to show cause why the structure should not be demolished and if such person fails to show cause to the satisfaction of the competent authority within a period of fifteen days, the competent authority may pass an order requiring him to demolish the structure within sixty days from the date of the order.



(2) If the order made under sub-section (1) is not complied with, within the period specified therein the competent authority may itself take such measures as it may deem fit to give effect to the order and the cost of such measures shall, if not paid on demand being made to it, be recoverable from such person as arrears of land revenue."

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.


  
Divisional Forest Officer  
Forest Division Bathinda  
Bathinda.



- 13) The Additional Chief Administrator, Bathinda Development Authority, issued a letter bearing no. ACA/BDA/BG/2024/4576 dated 11.09.2024 to the Additional Deputy Commissioner (General), Bathinda, regarding O.A. No. 394 of 2024, summarizing the facts of the case as reported in letter no. BDA/Bathinda/2024/417-19 dated 18.07.2024. It was clarified in the letter dated 11.09.2024 that action has been initiated against the violator (Promoter) by issuing a show cause notice under Section 39 of the Punjab Apartment and Property Regulation Act, 1995. The said notice, vide Memo No. 4090 dated 23.08.2024, has been issued to Omaxe Build Home Pvt. Ltd. A copy of letter no. ACA/BDA/BG/2024/4576 dated 11.09.2024, along with the show cause notice issued to M/s Omaxe Build Home Pvt. Ltd., Omaxe City, Goniana Road, Bathinda, is placed at **Annexure-H**.
- 14) As mentioned above, action has been initiated against the violator (Promoter), and further measures are being pursued in accordance with applicable laws.

#### **Submission of Report**

- 15) The report of the Joint Committee is hereby submitted in compliance to order dated 02.07.2024 of the Hon'ble National Green Tribunal.



**Environmental Engineer,  
Pollution Control Board,  
Regional Office, Bathinda**



**Divisional Forest Officer,  
Bathinda**



**Additional Deputy Commissioner (General),  
Bathinda.**



**Additional Chief Administrator  
Bathinda Development Authority, Bathinda**



**OFFICE OF DEPUTY COMMISSIONER-CUM-DISTRICT MAGISTRATE BATHINDA**  
(MA-2 Branch)

To,

1. The Addl. Deputy Commissioner (Gen.), Bathinda
2. Addl. Chief Administrator, BDA, Bathinda
3. Divisional Forest Officer, Bathinda
4. Executive Engineer, PPCB, Bathinda

Letter no.: 2310 - 13 / 22 - 7

Dated: 11-07-24

**Subject:- NGT order passed in Original Application No.394/2024 – reg.**

Vide order dated 02.07.2024 passed in OA No.394/2024 titled Er. Shivcharanjit Singh V/s State of Punjab, Hon'ble National Green Tribunal (P.B.), New Delhi has constituted a Joint Committee to look into the grievance of the complainant and submit a compliance report. The copy of the said order is enclosed for reference.

In compliance of the same following committee members are directed to visit the site, collect relevant information from the site as well as from the relevant record which may be obtained from the builder/developer of area and local bodies who have sanctioned the plan:

1. Addl. Deputy Commissioner (Gen.), Bathinda (on behalf of the undersigned)
2. Divisional Forest Officer, Bathinda
3. Executive Engineer, PPCB, Bathinda
4. Representative of Bathinda Development Authority, Bathinda

The aforementioned committee shall submit a compliance report within 02 days to the undersigned.

**A.D.C.(G)**  
**Bathinda**

**Deputy Commissioner,**  
**Bathinda**

Date - 15.07.2024  
Time - 11.00 AM



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ  
OFFICE OF THE DEPUTY COMMISSIONER, BATHINDA  
(ਫੁਟਕਲ ਸ਼ਾਖਾ-II)  
(ma2branchbti@gmail.com)

No. 2316-18/ਫਕ-7

Date - 12.07.2024

To

1. Additional Chief Administrator, BDA, Bathinda
2. District Forest Officer, Bathinda
3. Environmental Engineer, Punjab Pollution Control Board, Bathinda (Nodal Officer)

**Subject- NGT order passed in Original application No. 394/2024 – reg.**

In regard to the subject cited matter, a meeting has been scheduled to be held on 15.07.2024 at 11.00 AM under the chairmanship of Hon'ble Additional Deputy Commissioner (G), Bathinda in the office of the Additional Deputy Commissioner (G), Bathinda. As such you are requested to kindly attend the meeting with relevant record related to the subject cited matter.

-SD-

For Deputy Commissioner  
Bathinda

Endst. No. 2319/ਫਕ-7

Date 12.07.2024

A copy of the above is forwarded to P.A. to Additional Deputy Commissioner, Bathinda for information.

-SD-

For Deputy Commissioner  
Bathinda

  
A.D.C.(G)  
Bathinda



No.

Regd.

Dated

3020  
99/18/24

02.07.2024  
17/28/24

The District Town Planner,  
Bathinda.

**Subject: Order dated 02.07.2024 passed by the Hon'ble NGT in O.A. no. 394/2024 titled as Er. Shivcharanjit Singh (Applicant) V/s State of Punjab (Respondent).**

Please refer to the subject cited above.

It is intimated that a complaint was filed by Er. Shivcharanjit Singh before the Hon'ble NGT alleging that the green belt area in park-10 of M/s Omaxe City, Bathinda has been illegally cut and unauthorized construction has been started in the said green belt. The Hon'ble Tribunal has registered the case as OA no. 394/2024 and a Joint Committee was constituted vide order dated 02.07.2024 comprising of the Deputy Commissioner, Bathinda, DFO, Bathinda, State Pollution Control Board (Nodal Agency for coordination & operation) and Bathinda Development Authority (BDA), Bathinda. The committee was directed to visit the site, collect the relevant information from the site as also from relevant record, which may be obtained from the Builder/Developer of the area and Local Body who has sanctioned the plan. The Joint Committee has been directed to take appropriate remedial, preventive and punitive action against violators, if any green belt is found damaged, within 02 months and submit compliance report, within next 15 days to the Registrar General of the Bench, who may place the matter before the Bench, if finds necessary. The O.A. No. was disposed of vide order dated 02.07.2024. Copy of the order dated 02.07.2024 is enclosed for kind perusal.

The Joint Committee visited the site of the Project on 15.07.2024 and amongst other violations, it was observed that a section of the 15 m wide green belt has been encroached and a Gurudwara Sahib has been established in the section of the green belt of park no. 10 and also a Mandir has been established in the part of the park no. 14. Further, a road (40 feet wide) between plot no. 656 & 657 has also been encroached.

The matter has been considered by the Competent Authority of the Board and it is decided that action related to illegal encroachment/construction in the residential colony is required to be taken by the District Town Planner (DTP). Hence, suitable action shall be initiated by the DTP in the matter. The Board will take action if any environmental norm is being violated by the project proponent.

This issues with the approval of the Competent Authority.

DA/As Above

*Pankaj*  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

*sd*  
Environmental Engineer (ZB)  
For Chairman, PPCB

Endst. No. 3889Dated 21/8/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board Regional Office, Bathinda for information and further necessary action, please.

*Jasbir Singh*  
22/08/2024

**Environmental Engineer (ZB)  
For Chairman, PPCB**

*Jasbir Singh*  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda


 3021 No.  
 24/2 To  
 29/8/24

**Regd.**
**Dated**

15/07/2024

 The Chief Administrator,  
 Bathinda Development Authority (BDA),  
 Bathinda.

 ਨਵੀਂ ਚੋਣ  
 ਆਗੂ: ਡਿਪੀ ਡੀ. ਐੱਸ.

**Subject: Order dated 02.07.2024 passed by the Hon'ble NGT in O.A. no. 394/2024 titled as Er. Shivcharanjit Singh (Applicant) V/s State of Punjab (Respondent).**

Please refer to the subject cited above.

It is intimated that a complaint was filed by Er. Shivcharanjit Singh before the Hon'ble NGT alleging that the green belt area in park-10 of M/s Omaxe City, Bathinda has been illegally cut and unauthorized construction has been started in the said green belt. The Hon'ble Tribunal has registered the case as OA no. 394/2024 and a Joint Committee was constituted vide order dated 02.07.2024 comprising of the Deputy Commissioner, Bathinda, DFO, Bathinda, State Pollution Control Board (Nodal Agency for coordination & operation) and Bathinda Development Authority (BDA), Bathinda. The committee was directed to visit the site, collect the relevant information from the site as also from relevant record, which may be obtained from the Builder/Developer of the area and Local Body who has sanctioned the plan. The Joint Committee has been directed to take appropriate remedial, preventive and punitive action against violators, if any green belt is found damaged, within 02 months and submit compliance report, within next 15 days to the Registrar General of the Bench, who may place the matter before the Bench, if finds necessary. The O.A. No. was disposed of vide order dated 02.07.2024. Copy of the order dated 02.07.2024 is enclosed for kind perusal.

The Joint Committee visited the site of the Project on 15.07.2024 and amongst other violations, it was observed that a section of the 15 m wide green belt has been encroached and a Gurudwara Sahib has been established in the section of the green belt of park no. 10 and also a Mandir has been established in the part of the park no. 14. Further, a road (40 feet wide) between plot no. 656 & 657 has also been encroached.

The matter has been considered by the Competent Authority of the Board and it is decided that action related to illegal encroachment/construction in the residential colony is required to be taken by the Punjab Urban Development Authority (PUDA), which has approved the project. Hence, suitable action shall be initiated by the PUDA/BDA. The Board will take action if any environmental norm is being violated by the project proponent.

This issues with the approval of the Competent Authority.

**DA/As Above**



 Regional Engineer  
 Punjab Pollution Control Board  
 Regional Office - Bathinda

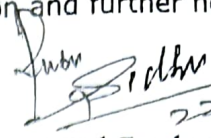
  
**Environmental Engineer (ZB)  
 For Chairman, PPCB**

Endst. No. 3891

15

Dated 22/08/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board Regional Office, Bathinda for Information and further necessary action, please.

  
22/08/2024

**Environmental Engineer (ZB)  
For Chairman, PPCB**

  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਟ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ  
 ਦਫ਼ਤਰ: ਵਟ ਮੰਡਲ ਅਫ਼ਸਰ, ਥਿੰਡਾ  
 ਜੇਗਾਨੰਦ ਰੋਡ, ਸਾਹਮਣੇ ਬਰਮਲਾ ਕਲੋਨੀ,  
 ਥਿੰਡਾ  
 ਈਮੇਲ- [offbathinda@gmail.com](mailto:offbathinda@gmail.com)  
 ਫੋਨ ਨੰ: 0164-2271555

To,

Hon'ble Deputy Commissioner,  
 Bathinda

No. 5257  
 Date 10/9/24

Sub.- OA No. 394 of 2024 Shvcharanjit Singh Vs State of Punjab.

Ref.- Your office letter no. 2310-13 Dated 11-07-24 , letter no. 2316-18 Dated 12-07-24 ,  
 2531-33 Dated 05-08-24 and continuation with this office letter no. 3652 Dated  
 19-07-24

With due respect it is stated that Regarding the letters under reference on the above  
 subject, the report is sent a Follows:-

Gurudwara Sahib has been constructed on the site of green belt shown in site map. There  
 are 2 trees and 8 plants standing on the site and within the boundary of Gurudwara Sahib, and  
 the details of which are as follows:-

Trees:-

Sr. No.	Species of Trees	Class of Trees
1	Neem/Azadirachta-indica	iii
2	Neem/Azadirachta-indica	iv

Plants:-

Sr. No.	Species of Plants	Class of Plants
1	Amla/Embllica-officinalis	2
2	Java Plum/Syzygium-cumini	2
3	Guava- Psdiun Guavaja	1
4	Pilkon /Ficus Infectoria	2
5	Lemon	1

The area under consideration does not fall in jurisdiction of forest department hence no  
 action can be taken by forest department. Report is forwarded for necessary action.

Divisional Forest Officer  
 Forest Division Bathinda  
 Bathinda,

Divisional Forest Officer  
 Bathinda Forest Division  
 Bathinda

CIS No.CS/1664/2023

Manvir Gupta and another Vs. Omaxe Buildhome Pvt. Ltd. And others

Present: Sh. Vikas Singla, Advocate, Counsel for the plaintiffs.

1. Suit received by entrustment. Report of Reader seen. It be registered. Alongwith the suit, an application under Order 39 Rules 1 & 2 read with Section 151 CPC has been filed for the grant of ad-interim injunction.
2. Heard on the exparte ad-interim injunction. The applicants/plaintiffs have filed the present suit stating that the plaintiff no.1 is owner of plot no.22, situated in Omaxe Colony, Goniana Road, Bathinda. Similarly, the plaintiff no.2 is owner of plot no.1 situated in abovesaid colony. The back of the aforesaid plots adjoins each other and there is site of green belt on one side of the said plots of the plaintiffs i.e. site for park no.10. At the time of purchase of the aforesaid plots, the defendants no.1 and 2 had assured the plaintiffs that the area of green belt is situated alongside the aforesaid plots and park no.10 shall be developed in the said property as per the sanctioned layout plan of the residential colony and the said site shall not be used for any other purpose other than green belt i.e. for the purpose of park. The plaintiffs have now come to know that the defendants no.1 and 2 are now trying to change the layout plan of the colony without any prior permission from the competent authorities and without getting the site plan sanctioned from the competent authorities, the defendants no.1 and 2 are trying to raise illegal and unauthorized construction in a portion of the aforesaid site for green belt i.e. park no.10 and are trying to raise the construction of Gurudwara Sahib in a portion of the said property and to open the gate of the same towards 40 ft. road in front of the plot no.22 of the plaintiff no.1 although the defendants no.1 and 2 have no right to do so, but the defendants have already got installed

Digitally signed by PRIYANKA BANSAL  
DN: cn=PRIYANKA BANSAL,ou=BATHINDA  
COURT,o=DISTRICT AND SESSIONS COURT  
BATHINDA,st=PUNJAB,c=IN  
Reason: I attest to the accuracy and integrity of this document.  
Date: 2023.09.18 10:42:48 IST

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office Bathinda

Nishan Sahib in a portion of the said property of green belt. Hence, the present suit and application.

3. Applicants have furnished on record documents regarding the ownership of plaintiff no.1 over plot no.22, documents regarding the ownership of plaintiff no.2 over plot no.1, approved site plan of Omaxe Colony as approved by Chief Town Planner, Punjab and one photograph in which some construction has been raised. The plaintiffs have placed on record the allotment letters dated 07.06.2012 and 15.04.2019 qua plot no.22 and plot no.1 respectively in favour of plaintiffs no.1 and 2. Perusal of the aforesaid approved layout plan of the Omaxe City, as approved by Chief Town Planner, Punjab reveals that the said plan was approved on 26.08.2021. As per the said layout plan, there has been shown a park P-10 adjacent to the plot no.1 and plot no.22 in the said plan. Alongwith the site plan, the plaintiffs have placed on record the photograph wherein some portion/construction has been raised. This Court is of the view that without prior approval for change in the layout plan, the defendants no.1 and 2 cannot raise any construction in the green belt shown as park P-10 in the layout plan. Hence, a prima-facie case is established in favour of the applicants/plaintiffs. Balance of convenience also lies in favour of applicants/plaintiffs because their rights shall be protected by law and also an irreparable loss would be caused if the construction is further raised. Also, the suit of the plaintiffs shall be rendered infructuous if the injunction is not granted in the present case. Therefore, in view of the above said discussion, exparte injunction is granted qua defendants upto the next date of hearing i.e. 26.09.2023, unless extended further, with the direction that the defendants are restrained from changing the nature of site of green belt of park no.10 as shown in green in colour in layout plan, as detailed in the head

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BATHINDA,st=PUNJAB,c=IN  
Reason: I attest to the accuracy and integrity of  
this document.  
Date: 2023.09.18 10:42:53 IST

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office Bathinda

note of the plaint and further they are restrained from raising any kind of construction in the said property of green belt, except in due course of law.

4. This order of the court shall not be operative against any proceeding initiated under SARFAESI Act, 2002. This order shall be operative only to the parties to the suit.

5. This order of the court shall have no bearing upon the merits of the case. The applicants are directed to deliver to the opposite party or to send to them by registered post immediately within 24 hours after passing this order, a copy of application for the injunction together with the copy of affidavit filed in support of the application, copy of the plaint and the copies of the documents on which the applicants rely. If the applicants fail to comply with any of the above stated conditions, the order granting *ex parte ad interim* temporary injunction shall automatically stand vacated.

6. Notice to defendants be issued through ordinary process as well as RC/AD for 26.09.2023 on filing of RC/AD within a week. Dasti be also taken, if desired.

Sumit Garg, PCS,  
CJD/Bathinda,  
16.09.2023.  
UID PB0608.

Priyanka, Stenographer-II

Digitally signed by PRIYANKA BANSAL  
DN: cn=PRIYANKA BANSAL,ou=BATHINDA  
COURT,o=DISTRICT AND SESSIONS COURT  
BATHINDA,st=PUNJAB,c=IN  
Reason: I attest to the accuracy and integrity of this  
document.  
Date: 2023.09.18 10:42:56 IST

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office Bathinda

CNR No: PBBT020035322023

CIS No: CS-1664-2023

Manvir Gupta VS Omaxe Buildhome Pvt Ltd, thr. its D.M-Authorized Signatory .

Present: Sh. Vikas Singla Adv., Ld. counsel for the plaintiff.  
Sh. SS Khudal Adv., Ld. counsel for defendants no. 1 and 2.  
Sh Sanjay Goyal Adv., Ld. counsel for defendant no. 3.

Consideration not addressed on application under Section 8 of the Arbitration and Conciliation Act, 1996. On request, case is adjourned to 09.08.2024 for consideration on above said application.

Interim to continue till the next date of hearing.

Date of Order: 02.07.2024

*Pinki Rani*

(Sumit Garg)  
CJJD/Bathinda  
UID NO . PB00608

  
Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office Bathinda

CS-1664-2023

Present: None

File taken up today as vide letter no. 4406 dated 03.08.2024, received from the office of Ld. District and Sessions Judge Bathinda, the Presiding Officer has been directed to look after the arrangements for Two Days National Conference on the Landscape of Technology in Courts in India and the services of the Presiding Office has been spared from 09.08.2024 to 11.08.2024.

Hence, the case is adjourned to 20.09.2024 for the purpose already fixed. Reader is directed to inform the parties accordingly.

Date of Order: 08.08.2024  
Pinki Rani

(Sumit Garg)  
CJJD/Bathinda  
UID NO . PB00608

Assistant Environmental Engineer  
Punjab Pollution Control Board  
Regional Office Bathinda



# ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਅਮਕਸ਼ੁਏ- G

To

District Town Planner(Regulatory),

Bathinda.

Memo No. CA/BDA/BTI/2024/417

Dated 18.07 2024

Subject: Order Passed in Original Application no: 394/2024 (Omaxe City, Bathinda)

On the above cited Subject, The National Green Tribunal Principal Bench, New Delhi has gave judgement on dated 02.07.2024 in case of Er. Shivcharanjit Singh V/s State that is as follow:-

1 This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction on the basis of a letter petition dated 29.09 2023, sent by Shivcharanjit Singh, Type-6, Power Colony, GHTP Lehra Mohabbat. District Bathinda-151111

2. Complainant has said that there is a residential Plot No. 1 in Omaxe City, Bathinda. Across Plot No.1 and Plot No.22 i.e., in Park P-10, there an area which is greenbelt, but recently, illegally, some trees have been cut and unauthorized construction has been started in the said greenbelt. He made complaint to various authorities but no action has been taken.

3. In our view, grievance of the complainant at the first instance, can be looked into by local authorities and Statutory Regulators, hence we constitute a Joint Committee comprising Deputy Commissioner, Bathinda, Divisional Forest Officer, Bathinda, State Pollution Central Board and representative of Bathinda Development Authority, Bathinda.

4. State Pollution Control Board shall be the Nodal Agency for ordination and operation.

5. The said Committee shall visit the site collect relevant information from the site as also from relevant record which may be obtained from the builder/developer of area and local bodies who has been sanctioned the plan and if finds that any greenbelt is being damaged, take appropriate remedial, preventive and punitive action against violatorja) within two months and submit a Compliance Report within next 15 days with the Registrar General of this Bench, who may place the matter before the Bench if finds necessary any further orders.

As on sr. no. 5, if Green belt is effected then instructions received to do needful within 2 months.

In reference to above Judgement, members of the committee constituted by DC Bathinda under the presidentship of ADC(G) who has visited the site. As per directions received from ADC(G), reports have been sought from the different wings of BDA Bathinda, that are as follow:-

Divisional Engineer(Hort.) :Area of Park No. 10 as per layout which is approved vide letter No. 3342 CTP(PB)-MPB-4 dated 29.09.2022 is 46637.34 Sq. Ft., out of which an un-authorized construction has on the area of 11310 Sq.Ft. on the site, which is Green Belt area.

JE licencing:- On site a construction of Gurudwara Sahib was there which is on Green Belt Park no. 10 as per approved layout plan, which is not right as per layout plan.



# ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ


Apart from this, It is to inform you that a court case "Manvir Gupta and Shivcharanjit V/s Oamxe Buildhomes Pvt. Ltd. And BDA Bathinda is pending before Hon'able Civil Judge (Jr. Div.) Bathinda court against the above un-authorized construction at Park no. 10. On this, Panel advocate has informed that there is stay order passed on above case (copy attached) which is applicable as of now. According to this there is restriction on the change of nature of green belt and also there is restriction on the construction at area of Green Belt.

As per the section of 39 of Papra Act 1995, according to this, there is provision to remove the un-authorized construction from the colonies, that is as follow:-

39(1) Without prejudice to the provisions of this Act, the competent authority may, by notice, call upon any person who has committed a breach of Provisions of section 20 to show cause why the structure should not be demolished and if such person fails to show cause to the satisfaction of the competent authority within a period of fifteen days, the competent authority may pass an order requiring him to demolish the structure within sixty days from the date of the order.

(2) If the order made under sub-section (1) is not complied with, within the period specified therein the competent authority may itself take such measures as it may deem fit to give effect to the order and the cost of such measures shall, if not paid on demand being made to it, be recoverable from such person as arrear of land revenue.

As per the Govt. instructions, necessary action on this has been taken by yourself, after obtaining the approval from Competent Authority. Therefore, while sending you a copy of order passed by The National Green Tribunal, Principal Bench, New Delhi, it is written that taking into account the stay order issued by Hon'able Civil Judge (Jr. Div.) Bathinda court in case of "Manvir Gupta and Shivcharanjit Singh V/s Oamxe Buildhome Pvt. Ltd. and BDA Bathinda" action should be taken with in stipulated time. If there is any query regarding the court case stay orders, then contact BDA's Panelled Advocate Sh. Sanjay Goyal (94171-59171) and it should be ensured that the report of action taken according to the decision of Hon'able NGT court is sent to Hon'ble DC Bathinda under the information of this office.

  
Chief Administrator,

Bathinda.

End no. ....

Dated.....

Copy of above is sent to following for information and .....

1. Hon'ble Deputy Commissioner, Bathinda.
2. Add. Chief Administrator, BDA as competent authority to issue necessary instruction to DTP(R) for taking necessary action as above.

  
Chief Administrator,

Bathinda.

  
Addl. Chief Administrator  
B.D.A., Bathinda



# ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ Annexure-H

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

To

Additional Deputy Commissioner (G)  
Bathinda.

Memo No: ACA/BDA/Bti/2024/4576. dated : 11/09/24

**Sub:** OA No. 394 of 2024 titled as Er. Shivcharanjit Singh V/s State of Punjab vide order dated 02.07.2024 in Hon'ble National Green Tribunal.

**Ref:** Your office letter no. 2531-33/FK-7 dated 05/08/2024.

Please refer to the subject cited subject.

It is intimated that following actions have been taken by this office in lieu to the orders of Honble NGT Court:-

- 1) Members of the committee constituted by Honble Deputy Commissioner Bathinda visited the site on dated 15/7/2024 and reports from the different wings of BDA was sought. As per the report of Divisional Engineer (Horticulture) BDA and JE licensing there is an encroachment in green belt of colony.
- 2) After receiving the reports, letter no 417 dated 18/7/2024 (copy attached) was issued by CA. BDA Bathinda to DTP (Regulatory) Bathinda to take necessary actions against the encroachers/promoters as per PAPR Act.
- 3) After this a show cause notice vide letter no 4090 dated 23.08.2024 (copy attached) of 30 days was issued to promoter of Omaxe Colony to remove the above encroachment.
- 4) A letter no 582 dated 09/09/2024 (copy attached) was sent to Environmental Engineer (ZB), PPCB to file the compliance report in Honble Court as per the above action taken by BDA Bathinda.

Incl : as above

Additional Chief Administrator  
BDA-Bathinda

Incl No : Memo No: ACA/BDA/Bti/2024/4576. dated : 11/09/24

A copy of above is sent to Honble Deputy Commissioner, Bathinda for information please

ACA, BDA  
Addl. Chief Administrator  
B.D.A., Bathinda

Additional Chief Administrator  
BDA Bathinda

**Bathinda Development Authority - Bathinda.****BDA Complex, Bhagu Road, Bathinda (151001)**

To

Promoter

M/s Omaxe Buildhome Pvt. Ltd. Omaxe City,

Goniana Road Bathinda Pin code 151201

**Letter ACA/BDA/Bathinda/2024/4090 Dated: 23/08/24**

Subject:- Show cause notice for demolition of unauthorized construction made in violation of PAPRA Act, 1995 regarding Omaxe City, Goniana Road Bathinda.

It has been brought to the notice of the undersigned by the field staff of this department that as per the approved layout of Omaxe City, Goniana Road Bathinda, unauthorized construction of Shri Gurudwara Sahib has been done in the green belt of Park No. 10 and unauthorized construction of the temple is going on in Park No. 14. The said construction has been carried out without any amendment/approval in the layout plan approved by you which is directly in violation of section 5 and 20 of the Punjab Apartment and Property Regulation Act 1995. Due to this, punishment, fine or both may be imposed against you under the said Act and the license of the colony may be suspended or cancelled. Through this notice you are ordered to stop the unauthorized construction with immediate effect and in case of non-compliance, legal action will be initiated against you. If you want to present your case against this unauthorized construction, you can present your case on any working day within a week.

You are instructed to demolish the said unauthorized constructions, maintaining the previous condition of the parks within 30 days from the issuance of this notice and to inform the said to this office. In case of non-compliance, legal action

  
Adm. Chief Administrator  
B.D.A., Bathinda

will be initiated against you as per the provisions of the Act as follows.

- a) Proceedings will be initiated regarding suspension or cancellation of the license of the colony.
- b) Legal action will be initiated against you in the country of violation, which may include punishment, fine or both.
- c) The unauthorized construction will be demolished and the old condition will be maintained. The cost of the demolition process will be recovered from you, in case of non-payment, this cost will be recovered by declaring the Area of Land Revenue.

-Sd-

**Competent Authority-cum**

**-Additional Chief Administrator**

**BDA Bathinda.**

**Letter ACA/BDA/Bathinda/2024/4091-94 Dated: 23/08/24**

The above copy is forwarded to the undersigned for information and further action.

2. Senior Superintendent of Police, Bathinda for necessary action.
1. For information and further action to Hon'ble Chief Administrator BDA, Bathinda.
3. District Town Planner (Planning), Bathinda.
4. To issue a notice to the JE concerned and take further action.

-Sd-

**Competent Authority-cum**

**-Additional Chief Administrator**

**BDA Bathinda.**

  
 Addl. Chief Administrator  
 B.D.A., Bathinda

True translation



# ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ - ਬਠਿੰਡਾ।

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ (151001)

ਵੱਲ

Promoter  
M/s Omaxe Buildhome Pvt. Ltd.  
Omaxe City, Goniana Road Bathinda  
Pin code 151201

ਪੱਤਰ ਨੰ: ਵ: ਮੁ: ਪੁ: ਬੀਡੀਏ/ਬਠਿੰਡਾ/2024/... 4090... ਮਿਤੀ: ... 23/8/24

ਵਿਸ਼ਾ:- Omaxe City, Goniana Road Bathinda ਜਿਲ੍ਹਾ ਬਠਿੰਡਾ ਵਿਖੇ ਪਾਪਰਾ ਐਕਟ, 1995 ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਕੀਤੀ ਹੋਈ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਸਬੰਧੀ ਕਾਰਨ ਦੱਸੇ ਨੋਟਿਸ।

ਇਸ ਵਿਭਾਗ ਦੇ ਫੀਲਡ ਸਟਾਫ ਵਲੋਂ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ Omaxe City, Goniana Road Bathinda ਦੇ ਪ੍ਰਵਾਨਿਤ ਲੇ-ਆਊਟ ਅਨੁਸਾਰ ਪਾਰਕ ਨੰ: 10 ਦੀ ਗਰੀਨ ਬੈਲਟ ਵਿਚ ਸ੍ਰੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਕੀਤੀ ਹੋਈ ਹੈ ਅਤੇ ਪਾਰਕ ਨੰ: 14 ਵਿਚ ਮੰਦਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਚੱਲ ਰਹੀ ਹੈ। ਉਕਤ ਉਸਾਰੀ ਆਪ ਵਲੋਂ ਪ੍ਰਵਾਨਿਤ ਲੇ ਆਊਟ ਪਲੈਨ ਵਿਚ ਬਿਨਾਂ ਕਿਸੇ ਅਮੈਂਡਮੈਂਟ/ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਕੀਤੀ ਗਈ ਹੈ ਜੋ ਕਿ ਸਿੱਧੇ ਤੌਰ ਤੇ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 ਦੀ ਧਾਰਾ 5 ਅਤੇ 20 ਦੀ ਉਲੰਘਣਾ ਹੈ। ਇਸ ਕਰਕੇ ਆਪ ਦੇ ਖਿਲਾਫ ਉਕਤ ਐਕਟ ਅਧੀਨ ਸਜ਼ਾ, ਜੁਰਮਾਨਾ ਜਾਂ ਦੋਵੇਂ ਹੋ ਸਕਦੇ ਹਨ ਅਤੇ ਕਲੋਨੀ ਦਾ ਲਾਇਸੈਂਸ ਮੁਅੱਤਲ ਜਾਂ ਕੈਂਸਲ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਆਪ ਨੂੰ ਤੁਰੰਤ ਪ੍ਰਭਾਵ ਤੋਂ ਕੀਤੀ ਜਾ ਰਹੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਰੋਕਣ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਅਤੇ ਅਪਾਲਣਾ ਦੀ ਸੂਰਤ ਵਿਚ ਆਪ ਦੇ ਖਿਲਾਫ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਜੇਕਰ ਆਪ ਇਸ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਵਿਰੁੱਧ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਇਕ ਹਫਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਕਿਸੇ ਵੀ ਕੰਮ ਕਾਜ ਵਾਲੇ ਦਿਨ ਹਾਜਰ ਹੋ ਕੇ ਆਪਣਾ ਪੱਖ ਰੱਖ ਸਕਦੇ ਹੋ।

ਆਪ ਜੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਨੋਟਿਸ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਉਕਤ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਹੁਣ ਉਪਰੰਤ ਪਾਰਕਾਂ ਦੀ ਪਹਿਲਾਂ ਵਾਲੀ ਸਥਿਤੀ ਨੂੰ ਬਰਕਰਾਰ ਕਰਦਿਆਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਅਜਿਹਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿਚ ਆਪ ਦੇ ਖਿਲਾਫ ਐਕਟ ਦੀਆਂ ਧਾਰਾਵਾਂ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ।

- ਉ) ਕਲੋਨੀ ਦਾ ਲਾਇਸੈਂਸ ਮੁਅੱਤਲ ਜਾਂ ਕੈਂਸਲ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ।
- ਅ) ਉਲੰਘਣਾ ਦੇ ਦੋਸ਼ ਵਿਚ ਆਪ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ, ਜਿਸ ਵਿਚ ਸਜ਼ਾ, ਜੁਰਮਾਨਾ ਜਾਂ ਦੋਵੇਂ ਹੋ ਸਕਦੇ ਹਨ।
- ੲ) ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਢਾਹ ਕੇ ਪੁਰਾਣੀ ਸਥਿਤੀ ਬਰਕਰਾਰ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਢਾਹੁਣ ਦੀ ਕਾਰਵਾਈ ਦੇ ਹਰਜਾ-ਖਰਚਾ ਤੁਹਾਡੇ ਤੋਂ ਵਸੂਲਿਆ ਜਾਵੇਗਾ, ਨਾ ਦੇਣ ਦੀ ਸੂਰਤ ਵਿਚ ਇਹ ਹਰਜਾ ਖਰਚਾ ਏਰੀਆ ਆਫ ਲੈਂਡ ਰੈਵੀਨਿਊ ਡਿਕਲੇਅਰ ਕਰਕੇ ਵਸੂਲ ਕੀਤਾ ਜਾਵੇਗਾ।

ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ  
ਬੀਡੀਏ ਬਠਿੰਡਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ: ਵ: ਮੁ: ਪੁ: ਬੀਡੀਏ/ਬਠਿੰਡਾ/2024/... 4091-94... ਮਿਤੀ: ... 23/8/24

- 1. ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
- 1. ਮਾਨਯੋਗ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ ਬੀਡੀਏ, ਬਠਿੰਡਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ।
- 2. ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ, ਬਠਿੰਡਾ ਜੀ ਨੂੰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
- 3. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪਲੈਨਿੰਗ), ਬਠਿੰਡਾ।
- 4. ਏਰੀਏ ਨਾਲ ਸੰਬੰਧਤ ਜੇ.ਈ ਨੂੰ ਨੋਟਿਸ ਚਸਪਾ ਕਰਨ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ।

Adul. Chief Administrator  
B.D.A., Bathinda

ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ  
ਬੀਡੀਏ ਬਠਿੰਡਾ